

No. UPLOK-2/DE/ENQ-238/2018/ARE-10.

Dated 23.10.2018.

SUBMISSION:

1. On 17.09.2018 we wrote a letter to the Police Inspector, Karnataka Lokayukta, Tumakuru enclosing Article of Charge to be served to Sri. Mahalingappa, Executive officer, Taluk Panchayath, Madugiri Taluk, Tumakuru District.

2. The Deputy Superintendent of Police, Karnataka Lokayukta, Tumakuru vide letter dated 10.10.2018 has returned the Article of Charge unserved and reported that, the **DGO** Sri. Mahalingappa, Executive Officer, Taluk Panchayath, Madugiri Taluk, Tumakuru District is **died** on 19.09.2018 itself in Sugana Hospital, Bangalore due to ill health and he has produced **death certificate**.

2. In view of the above, as the DGO has been expired on 19.09.2018, the disciplinary proceedings initiated against the DGO Sri. Mahalingappa, Executive Officer, Taluk Panchayath, Madugiri Taluk, Tumakuru District, may be treated/closed as **abated, as he is no more**.

3. Since, in this Departmental Enquiry, there is only one DGO, if approved, this departmental enquiry will be closed and file be sent to record section.

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4. Therefore, it is submitted for my Lordship's kind order.

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5) Hon'ble Upalokayukta-2)

Permitted to record
abatement of
injurious
nature
23/10

